

dated the 17th September, 1982 regarding extension of period of take over of management of Messrs Indian Rubber Manufacturers Limited, Calcutta, beyond five years under sub-section(2) of section 18A of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT-5531/82.]

(5) A copy of the Micro Objectives of the Steel Authority of India Limited (Hindi and English versions [Placed in Library. See No. LT-5532/82.]

NOTIFICATION UNDER GENERAL INSURANCE BUSINESS (NATIONALISATION) ACT, 1972 AND CENTRA EXCISE RULES, 1944.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section(3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972:—

(i) The New India Assurance Company Limited (Merger) Amendment Scheme, 1982 published in Notification No. S.O. 730(E) in Gazette of India dated the 12th October 1982.

(ii) The United India Fire and General Insurance Company Limited (Merger) Amendment Scheme, 1982 published in Notification No. S. O. 731(E) in Gazette of India dated the 12th October, 1982.

(iii) The Oriental Fire and General Insurance Company Limited (Merger) Amendment Scheme, 1982 published in Notification No. S. O. 732(E) in Gazette of India dated 12th October, 1982.

(iv) The National Insurance Company Limited (Merger) Amendment Scheme, 1982 published in Notification No. S. O. 733(E) in Gazette of

India dated the 12th October, 1982. [Placed in Library. See No. LT-5533/82.]

(2) A copy each of the Notification Nos. G.S.R. 603(E) to 610(E) published in Gazette of India dated the 11th October, 1982 together with an explanatory memorandum regarding exemption to man-made fabrics from the whole of the duty of excise leviable thereon issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-5534/82].

NOTIFICATION UNDER DELHI POLICE ACT, 1978 ANNUAL GENERAL ADMINISTRATION REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION FOR 1980-81 AND ALL INDIA SERVICES (MEDICAL ATTENDANCE) AMENDMENT RULES, 1982.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:—

(1) A copy of the Notification No. F. 5/132/81-Home(P) Estt. (Hindi and English versions) published in Delhi Gazette dated the 20th August, 1982 containing Corrigendum to Notification No. F. 5/182/81-Home (P)/Estt. dated the 27th July, 1982 under sub-section(3) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-5537/82].

(2) A copy of Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1980-81. [Placed in Library. See No. LT-5536/82].

(3) A copy of the All India Services (Medical Attendance) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G. S. R. 591(E) in Gazette of India dated the 8th October, 1982 under sub-section(2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-5535/82].